

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 8
(IB)-1169(PB)/2019

IN THE MATTER OF:

Sapphire N Associates Pvt Ltd

.... Petitioner/Applicant

v.

M/s. Orris Infrastructure Pvt Ltd.

.... Respondent

Order U/s. 9 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 28.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Adv Pranav Gupta

For the Respondent : Sr. Adv. P. Nagesh, Adv. Ankit Singal, Adv.
Samyak Jain

ORDER

At request, the matter was passed over. Since there is some administrative work in the office, we are inclined to adjourn the matter to 06.09.2023 & 12.09.2023.

However, Ms. Pooja Mahajan, Ld. Counsel appearing for the home buyers requested for another date on the ground that she is travelling outside India.

Mr. P. Nagesh, Ld. Counsel for the Respondent states that in case of some of the home buyers, the option for settling is in progress. At request, list the matter on 26.09.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

28.08.2023
Lalit